NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

(i) G.S.R. No. 951 dated the 17th August, 1959 making certain further amendment to the West Bengal Rice (Movement Control) Order, 1958. [*Placed in Library. See* No. LT-1576/59].

(ii) G.S.R. No. 971 dated the 22nd August, 1959 making certain further amendment to the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959. [*Placed in Library. See* No LT-1577/59).

12.09 hrs.

RE: MOTIONS FOR ADJOURNMENT —Contd.

श्री सरजू पांडे : अध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं । इस सिलसिले में मेरा यह कहना है कि कई बार इस तरह के प्रस्ताव आते हैं । अब अगर इस सदन के किसी माननीय सदस्य के पास इस किस्म के सबूत मौजूद हों कि अमुक राज्य सरकार हिन्दुस्तान के विधान को वायलेट करती है, भंग करती है और तोड़ती है तो वह सदस्य उस को इस सदन में उठा सकता है कि नहीं । अब मेरे पास ऐसे सबूत हैं कि उत्तर प्रदेश की सरकार ने विधान की मान्यताओं को तोड़ा है और इस तरह के कार्य कर रही है और मेरा उस के खिलाफ चार्ज है कि वह संविधान के मुताबिक शासन नहीं कर रही है । ऐसी दशा में लोगों को यह प्रश्न उठाने की इजाजत दी जायेगी या नहीं ?

Mr. Speaker: A point of order has been raised. If an hon. Member feels that a State Government has contravened any provisions of the Constitution, is it open to him to raise it by way of an adjournment motion here? I think that is the point of order, if I have understood him correctly. If any Government breaks the Constitution, there are constitutional remedies. They can go to the Supreme Court. There are also other ways of doing it, as has been done in some other cases. It is not by way of an adjournment motion that it has to be brought up here. If sufficient opportunity must be given to the House, it is not to be raised here by way of an adjournment motion. We have no appellate jurisdiction here over any State.

श्री सरजू पांडे : अध्यक्ष महोदय, मैं यह जानना चाहता हूं कि क्या कोई ऐसा विधान नहीं है कि जब कोई राज्य सरकार संविधान की मान्यताओं को तोड़ती हो तो यह सदन उस पर विचार कर सके ? अगर इस सदन के किसी माननीय सदस्य के पास इस बात के प्रमाण मौजूद हों कि किसी राज्य सरकार ने संविधान का उल्लंघन किया हो तो यह सदन क्या करे और वह इस सदन में उपस्थित कर सकता है या नहीं, मैं इस पर आप की रूलिंग चाहता हूं ।

Mr. Speaker: I have given my ruling. He is only repeating what he has stated already. I have given my ruling, that we have no appellate jurisdiction over any State Government.

श्री सरजू पांडे : मैं भी इस सदन का परित्याग करता हूं ।

(*Shri Sarju Pandey then left the House*)

12-12 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government business